

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1706**  
TO BE ANSWERED ON 15/03/2023

**FUNDS RELEASED TO STATES UNDER MGNREGA**

1706 SHRI SANT BALBIR SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) how much payment is owed to the States by the Centre under MGNREGA;
- (b) how much budget was kept under this scheme last year and how much budget has been kept under MGNREGA for the year 2023-24;
- (c) reasons for not giving daily wages as per minimum wage under MGNREGA;
- (d) whether there is a provision of three years MGNREGA allowance for maintenance of every two hundred plants; and
- (e) unemployment allowance is being given in how many States so far, specifically to Punjab?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SADHVI NIRANJAN JYOTI)

(a): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme. Under Mahatma Gandhi NREGS, States/UTs furnish funds release proposals to the Government of India. The Ministry releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs. Fund release to the States/UTs is a continuous process and Central Government is committed in making funds available to States/UTs for the implementation of the Scheme as per the demand for work on the ground.

(b): There was an allocation of Rs.73,000 crore at Budget Estimate stage, which was enhanced to Rs. 98,000 crore at Revised Estimate stage under Mahatma Gandhi NREGA during last financial year 2021-22.

There is an allocation of Rs. 60,000 crore at Budget Estimate (BE) stage under Mahatma Gandhi NREGA for the financial year 2023-24.

(c): As per Section 6 (1) of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the Central Government may by notification specify the wage rate for unskilled work for its beneficiaries. Accordingly, the Ministry of Rural Development notifies Mahatma Gandhi NREGA wage rate for every financial year for States/UTs. To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the wage rate every financial year based on change in Consumer Price Index for Agricultural Labour (CPI-AL). The index is different for different States/UTs as

notified by Labour Bureau, Shimla. If the calculated wage rate of any State/UT is coming lower than the wage rate of previous financial year, it is being protected by maintaining the previous financial year wage rate. The wage rate is made applicable from 1st April of each financial year.

(d): No, Sir.

(e): As per Section 7 of the Mahatma Gandhi NREGA, 2005, unemployment allowance is the liability of the State Government. This Ministry is monitoring the progress through Labour Budget meeting, Mid-term review meeting and other interaction with the States/UTs.

States/UTs-wise detail of unemployment allowance being given to the States during 2022-23 is at **Annexure**.

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**Annexure referred in reply to part (e) of Rajya Sabha Unstarred Question No. 1706 dated 15.03.2023.**

State/UT-wise detail of unemployment allowance being given to the States during 2022-23.

S. No.	State	Amount to be paid to the eligible households by the State Government (In Rs)	Amount paid to the eligible households by the State Government (In Rs)
1	Andhra Pradesh	0	0
2	Arunachal Pradesh	2268	0
3	Assam	468305	0
4	Bihar	195247.5	0
5	Chhattisgarh	12546	0
6	Goa	0	0
7	Gujarat	109043.75	0
8	Haryana	0	0
9	Himachal Pradesh	0	0
10	Jammu And Kashmir	170.25	0
11	Jharkhand	106742.25	0
12	Karnataka	1773042	0
13	Kerala	4431.75	2799
14	Ladakh	0	0
15	Madhya Pradesh	5457	0
16	Maharashtra	114624	1152
17	Manipur	0	0
18	Meghalaya	21217.5	0
19	Mizoram	0	0
20	Nagaland	0	0
21	Odisha	128357.5	14652
22	Punjab	308367	0
23	Rajasthan	905982	0
24	Sikkim	74814	0
25	Tamil Nadu	313385.25	0
26	Telangana	149252.75	0
27	Tripura	722722	0
28	Uttar Pradesh	155596.5	0
29	Uttarakhand	0	0
30	West Bengal	152476.25	0
31	Andaman and Nicobar	0	0
32	Dadra & Nagar Haveli and Daman & Diu	0	0
33	Lakshadweep	0	0
34	Puducherry	0	0